

IN THE CUSTOMS, EXISE AND SERVICE TAX APPELLATE
TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision: 01.06.2018

Appeal No. ST/51287/2015-CU[DB]

[Arising out of OIA No. BPL-EXCUS-000-MISC-169-14-15 dated 26.11.2014 passed by the Commissioner (Appeals), CCE&ST, Bhopal]

Petron Engineering Construction Ltd.	Appellant
Vs.	
C.G S.T CE & C.C-CGST C.E & C.C – Bhopal	Respondent

Appearance:

Represented by Shri Rajender Beniwal, Advocate for the appellant.

Represented by Shri Sanjay Jain, D.R. for the respondent.

Coram: Hon'ble Mr. Bijay Kumar, Member (Technical)
Hon'ble Ms. Rachna Gupta, Member (Judicial)

Interim Order No. 35/2018

Per Rachna Gupta:

Fresh Vakalathnama of Mr. Rajender Beniwal, learned Counsel is filed. Learned Counsel for the Appellant has placed on record along with the copy of order of National Company Law Tribunal, Mumbai Bench dated 23.03.2018 by which the commencement of the corporate insolvency resolution process is made effective from the date of this order. It is directed to provide the copy of this order to learned DR. Since a period of

six months is required for the purpose, matter is accordingly adjourned to 03.10.2018, as requested also.

[Dictated in open court on 01.06.2018]

(Rachna Gupta)
Member (Judicial)

(Bijay Kumar)
Member (Technical)

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